

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-344(ND)/2017

IN THE MATTER OF:

M/s. Fairwood Infra & Services (P) Ltd.

.. PETITIONER

Vs.

M/s. Greatvalue Projects India Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 11.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Ujjwal Jha, Advocate

For the Respondents : -

ORDER

The Petitioner is required to obtain the necessary Banker Certificate as mandated under the provisions of Section 9(3) (c) of IBC Code, 2016 within a period of one week and will also comply with other requisite compliances. The petitioner is also directed to furnish the Certificate of TDS in the prescribed Form as issued by the Corporate Debtor or as reflected in the website maintained by IT Department.

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The petitioner is also directed to take notice of application at the registered office of the Corporate Debtor as reflected in the Master Data of the Corporate Debtor on the website maintained by the MCA. A week's time is granted for all the purpose.

Post the matter on 19.9.2017.

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(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
11.9.2017